

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1468
ANSWERED ON TUESDAY, THE 15th MARCH, 2022**

CSR FUND CAMPAIGN

QUESTION

1468. SHRI NARESH BANSAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the CSR funds of all Public Sector Undertakings and private companies would be compulsorily spent on development of the country; and

(b) if so, the details thereof and the company-wise and State-wise details of CSR fund campaign for 2020-21 and 2021-22?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) & (b): Section 135 of the Companies Act, 2013 ('Act') mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company towards Corporate Social Responsibility (CSR) as per the CSR Policy of the Company. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry, including company-wise and State-wise, is available in public domain at www.csr.gov.in. On the basis of the filings made by the companies in the MCA 21 registry, details of CSR funds spent by Public Sector Undertakings (PSUs) and Private companies, in different States/Union Territories(UTs) for the Financial Year (FY) 2020-21 is given below:

Nature of Company	FY 2020-21	
	No. of Companies	Total Amount Spent (in Rs. Cr.)
PSUs	175	4055.70
Non-PSUs	8458	16304.54
Grand Total	8633	20360.25

(Data upto 31.12.2021) [Source: National CSR Data Portal]

The Data for FY 2020-21 is subject to change as the levy of additional fees for the late filing has been relaxed till 15.03.2022. Further, filings for FY 2021-22 are required to be made only after the end of current financial year. The States/Union Territories (UTs) wise CSR spent by the PSUs and Private companies for the financial year 2020-21 is at Annexure.

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1468 FOR 15.03.2022

S.No.	States/UTs	FY 2020-21
1	Andaman And Nicobar	2.26
2	Andhra Pradesh	588.67
3	Arunachal Pradesh	6.42
4	Assam	160.78
5	Bihar	56.29
6	Chandigarh	7.20
7	Chhattisgarh	283.14
8	Dadra And Nagar Haveli	7.02
9	Daman And Diu	3.13
10	Delhi	839.65
11	Goa	32.53
12	Gujarat	1,168.19
13	Haryana	398.45
14	Himachal Pradesh	98.59
15	Jammu And Kashmir	33.82
16	Jharkhand	188.35
17	Karnataka	966.62
18	Kerala	321.10
19	Lakshadweep	-
20	Madhya Pradesh	273.88
21	Maharashtra	2,646.46
22	Manipur	6.28
23	Meghalaya	8.71
24	Mizoram	0.49
25	Nagaland	2.98
26	Odisha	495.72
27	Puducherry	10.44
28	Punjab	95.16
29	Rajasthan	454.08
30	Sikkim	13.85
31	Tamil Nadu	749.03
32	Telangana	343.38
33	Tripura	8.20
34	Uttar Pradesh	680.24
35	Uttarakhand	113.10
36	West Bengal	316.98
37	NEC/ Not mentioned *	176.71
38	PAN India **	8,802.30
Grand Total (in Cr.)		20,360.25***

(Data upto 31.12.2021) [Source: National CSR Data Portal]

*Companies did not specify the names of States where projects were undertaken

** Companies indicated more than one State where projects were undertaken.

*** Data for FY 2020-21 is subject to change as the levy of additional fees for the late filing has been relaxed till 15.03.2022.
